

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 695/TT/2020**

Dated: 28.01.2021

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of the 2014-19 period and (ii) determination of transmission tariff of the 2019-24 period for Salal-II Transmission System associated with Northern Region**

Sir,

With reference to captioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents latest by 15.2.2021:

- (i) With respect to decapitalization claimed during 2020-21, 2021-22 and 2022-23:
- a. Submit date of start of dismantling of old equipment and date of start of use of new equipment.
  - b. Who is the competent authority to approve the ACE and whether the competent authority has approved the projected ACE? Submit the copy of the approvals.
  - c. Whether the proposed replacement of equipment discussed and approved by the beneficiaries?
  - d. What is the estimated life of the equipment replaced? What is the proposed extension in life of the project from replacement of equipment? What is the basis for arriving at the same?
  - e. The petitioner has proposed to replace circuit breakers, transformer, CVT, isolators, C&R panel and control and power cable. Whether the petitioner has replaced these equipment's earlier, if so submit the details of the same.

- f. The performance and test report of the proposed replaced equipment's.
- g. The replacement policy of various Sub-station Equipment's
- h. Details of de-capitalization claimed during the 2019-24 tariff period as per Form 10-B.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
**(Kamal Kishor)**  
**AC(L)**